

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 324/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2009-14 and 2014-19 tariff periods and determination of transmission tariff of 2019-24 tariff period for three assets under URI-II HEP Transmission System in Northern Region

**Date of Hearing** : 22.6.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.  
& 16 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A. K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a) The instant petition is filed for truing up of transmission tariff of 2009-14 and 2014-19 tariff periods and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets under URI-II HEP Transmission System in Northern Region:
    - (i) Asset-1: 400 kV S/C Uri-I-Uri-II interconnector transmission line along with Bays at NHPC;



- (ii) Asset-2: 400 kV S/C Uri-II-Wagoora Transmission line along with Bays at Wagoora Sub-station and
- (iii) Asset-3: 400 kV 80 MVAR Bus Reactor at Kishenpur Sub-station.
- b) The date of commercial operation for Asset-1, Asset-2 and Asset-3 was 1.1.2012, 1.1.2012 and 1.6.2012 respectively;
- c) Tariff of the transmission assets for 2009-14 period was trued-up and tariff for 2014-19 period was allowed by the Commission vide order dated 15.3.2016 in Petition No. 562/TT/2014;
- d) A Review Petition No. 30/RP/2017 was filed by the Petitioner against the Commission's order dated 15.3.2016 in Petition No. 562/TT/2014 in which cost over-run was disallowed for Asset-1 in the absence of Revised Cost Estimate (RCE). The Commission vide order dated 28.9.2017 in Review Petition No. 30/RP/2017 held that the issue of revision of capital cost of the transmission assets will be considered at the time of truing up of 2014-19 period and, therefore, the deducted cost in case of Asset-1 has been claimed in this petition;
- e) There is variation in the admitted cost and actual cost claimed with respect to the transmission assets on account of inclusion of cost (earlier restricted due to cost over-run in case of Asset-1) and initial spares calculations in this petition;
- f) Copy of RCE along with asset-wise cost apportionment details has been submitted vide affidavit dated 14.6.2021;
- g) Details of Additional Capital Expenditure (ACE) claimed in 2014-19 and 2019-24 periods on account of balance and retention payments relating to works executed prior to the cut-off date along with Liability Flow Statement have been submitted;
- h) Requested to condone the error regarding claim of O&M Expenses made in this petition inadvertently (with respect to a reactor bay associated with Asset-3, disallowed by the Commission vide order dated 15.3.2016 in Petition No. 562/TT/2014);
- i) Response to the Technical Validation letter was filed vide affidavit dated 14.6.2021 wherein details with respect to ACE, LD, O&M clarification of Asset-3, Form-5 etc. have been furnished; and
- j) No reply has been received from any of the Respondents.



3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

